

ELECTION COMMISSION OF INDIA
Nirvachan Sadan, Ashoka Road, New Delhi-110001

No. 76/2009/SDR

Dated: 6th April, 2009

To

The Chief Electoral Officer,
Bihar,
Patna.

Sub: Account of election expenses of candidates- regarding.

Sir,

Please refer to your letter No.M-1-0030/09, dated 03.04.09, in the above matter.

The benefit of the provisions of Explanation 1 (a) under Section 77 of the Representation of the People Act, 1951 [exemption of travel expenses of 'leaders' of the party from the account of election expenses of the candidate] **would apply only to the candidates belonging to the political party of the leader concerned.** In other words, when a 'leader' of a Political Party undertakes journey in connection with campaigning for a candidate who is not a candidate set up by that particular Party, the benefit of exemption of travel expenses as per Explanation 1 (a) mentioned above, would not be available to such candidate. Thus, the expenditure in such cases would have to be booked to the account of the candidate concerned.

Yours faithfully,

(K.F.WILFRED)
SECRETARY

Copy to CEOs of all other States/UTs.